

Guidelines of Odisha JUVENILE JUSTICE FUND MANAGEMENT



Odisha State Child Protection Society
Department of Women & Child Development
and Mission Shakti
Government of Odisha



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Guidelines of Odisha Juvenile Justice Fund Management

1. Aim of Juvenile Justice Fund

Odisha Juvenile Justice Fund is created as per Sec- 105 of Juvenile Justice (Care and Protection of Children) Act, 2015 and Rule- 103 of The Odisha Juvenile Justice (Care and Protection of Children) Rules, 2018. Juvenile Justice Fund aims to provide assistance to children in need of care and protection and children in conflict with law.

1.1. The Odisha Juvenile Justice fund shall consist of a corpus of Rs.1,00,00,000/- sanctioned by the Government and any further contribution made by Government time to time;

1.2. Juvenile Justice Fund shall receive/raise funds received through various banking modes from following sources:

- a) Funds already parted in bank accounts of Juvenile Justice Fund.
- b) Funds to be allocated from the Govt. of Odisha in budget of the Department of Women and Child Development and Mission Shakti.
- c) Voluntary donations, contributions made by individuals, association, organisation, corporate sectors, nationalised banks, foreign banks, business establishments functioning within or outside the state;
- d) Contribution received through charity shows, programmes, sports, clubs, etc.
- e) Fine or penalty imposed by the Court for remitting towards the fund;
- f) Or any other source not mentioned above.

2. Proposals eligible for assistance

The Juvenile Justice Fund may shall be utilised for the following purposes:

2.1. Establishment and administration of Model Child Care Institution (CCI)s:

Support for establishment of one model Child Care Institution, fulfilling all standards of care as per the Odisha Juvenile Justice (Care and Protection of Children) Rules, 2018, in each district.

2.2. Supporting innovative programmes for the welfare of the children in the Child Care Institutions:

Support of Rs.5000/- per month for creativity development and extracurricular activities for the children at Child Care Institutions not receiving grant-in-aid under Child Protection Scheme.

Support for sponsoring children in need of care and protection to participate in cultural, sports and athletic events.

Support for recreational facilities for children at CCIs.

Support from innovative programmes recommended by districts.

2.3. Educational assistance to Children in need of Care and Protection (CNCP) and targeted beneficiaries.

Support of Rs.5000/- per month to engage tutor for children at Child Care Institutions not receiving grant-in-aid under Child Protection Scheme.

Support for provision of coaching of selected children from Child Care institutions to prepare for higher study.

Sponsoring children from Child Care Institutions/CNCPs pursuing higher studies, i.e. Medical, IIT, IIM.

2.4. Strengthening of legal assistance and support to Children:

Support for providing specialised professional services, counsellors, translators, interpreters, special educators, social workers, mental health workers, vocational trainers etc..

2.5. Providing After Care facilities, entrepreneurial support, skill development/vocational training:

Assistance upto Rs. 50,000/- as seed capital for entrepreneurship starts up through bank linkage, to person leaving CCIs on attaining the age of 18 years.

2.6. Lump-sum subsistence support to children leaving CCIs:

One time assistance in special cases, for the rehabilitation of person who have crossed the age of eighteen within institutional care for reintegration into mainstream life as an after care support.

Female: Rs.50,000/-

Male: Rs. 20,000/-

2.7. Providing support for foster care, sponsorship and after care:

Assistance for additional units of foster care, sponsorship and after care support to surplus number eligible children.

2.8. For rehabilitation of children in special circumstances:

Assistance for rehabilitation of children in special circumstances including children released from militant groups and adult groups.

2.9. Travel expenses:

In special cases, support for meeting the expenses of travel for trial and restoration of children including the expenses of the escorts, may be given, if other form of assistance is not available.

In special cases, assistance for travel expenses of parent's and guardian's journey both ways and of the child's journey from the CCI at the time of release of the child, may be given, if other form of assistance is not available.

2.10. Establishment of Child friendly spaces:

Support for establishment of Child friendly Police Stations/ Children's Courts/Juvenile Justice Boards /Child Welfare Committees.

2.11. Capacity building and Awareness generation:

Assistance for capacity building of parents and care givers to understand needs of children.

Support for awareness generation programmes on child rights and offences against children.

Support for creating community based child protection programmes to identify and report offences against children.

2.12. Support for critical illness of children:

In special cases, support for qualitative care for cancer affected children and stay facilities for their parent during treatment of the children, if other form of assistance is not available.

2.13. Support for children in specific requirement:

Support for any other programme or activity to support the holistic growth, development and wellbeing of a child covered under the Juvenile Justice(Care & Protection of Children), 2015 and The Odisha Juvenile Justice (Care and Protection of Children) Rules, 2018.

3. Disqualification:

3.1. No subsequent financial assistance shall be extended individual/organization beneficiary unless the beneficiary has utilized the fund for which the assistance was extended;

3.2. If any individual/organisation discontinues the educational or vocational training, no assistance shall be extended for the second time, unless the discontinuance is

warranted in case of individuals due to physical disabilities or accident or on medical grounds certified by the medical board.

4. Maintenance of Accounts:

4.1. The Odisha Juvenile Justice Fund shall be maintained and administered by Department of Women and Child Development and Mission Shakti, Govt., of Odisha through the Odisha State Child Protection Society (OSCPS);

4.2. A Saving Bank Account, in the name of "The Odisha Juvenile Justice Fund" shall be opened by the Director of Odisha State Child Protection Society in a Nationalized Bank;

4.3. Annual receipts and payments and reconciliation shall be prepared by the Accounts Officer, Odisha State Child Protection Society.

4.4. The Saving Bank Account shall be operated jointly by the Director, OSCPS and Additional Director, OSCPS. The Accounts Officer shall be the custodian of records relating to the Fund and its operations.

5. Operational Guideline for use of Juvenile Justice Fund

5.1. District shall constitute District Committee called Juvenile Justice Funds Approval Committee (JJFAC) to scrutiny the application for eligibility and completeness. Complete application that meets all threshold eligibility requirements shall be evaluated and rated based upon the evaluation criteria established in the application;

5.2. The Committee consisting of five members with the Chairpersonship of Additional District Magistrate and member are District Education Officer(DEO), District Welfare Officer(DWO), District Social Security Officer(DSSO) and District Child Protection Officer(DCPO) as Member Convener.

5.3. Application recommended by the District Committee shall be placed before the District Collector for recommendation to the State Child Protection Society for necessary approval and support. Applications which cannot be covered/ supported under any other schemes are to be considered for this fund.

5.4. The funds will be transferred to the beneficiaries only after the approval of the State Juvenile Justice Funds Approval Committee (SJJFAC) headed by the Principal Secretary to Govt., / Commissioner-cum-Secretary to Govt., Department of W&CD and MS through DBT. The SJJFAC consist of the following as members:

- (i). Principal Secretary to Govt./ Commissioner-cum-Secretary to Govt.,
DW&CD and MS, Chairperson.
- (ii). Director, ICDS& SW, Member Convener,
- (iii). FA-cum- Additional Secretary to Govt., DW&CD and MS, Member,
- (iv). Joint Secretary (Child Welfare) to Govt., DW&CD and MS, Member,

(v). Joint Secretary (Women Welfare) to Govt., DW&CD and MS, Member.

5.5. Support will be provided only once from JJ fund for each child/institution/beneficiaries.

5.6. Proposal for assistance under this scheme can be directly placed before SJJFAC by any of its constituent member.

6. Procedures for distribution of funds:

6.1. Mobilisation & distribution will be through State Child Protection Society (OSCPs).

6.2. The OSCPS will place the fund directly to the bank account of the beneficiary.

6.3. Either children or parents or guardians have to apply to Superintendent of CCI or District Child Protection Officer (DCPO). In other cases DCPO can give applications themselves as well.

6.4. To avail scholarship/education assistant the beneficiary need to submit the documents such as Aadhar Card, Continuing Educational Certificate from head of institution, CWC/JJB recommendation also.

7. Monitoring and Reporting:

7.1. Monitoring of the fund flow to the Juvenile Justice Fund and utilization of grant from the Fund for the purpose for which it was sanctioned is very important.

7.2. The State Child Protection Society directly or through DCPU shall monitor the utilization of grants and submit the UC on quarterly basis to the Department of W&CD and MS.

7.3. In case of grants sanctioned to a voluntary organization, the District Child Protection Unit of the concerned district shall be responsible for monitoring of the utilization of grant and shall ensure that expenditures are being made appropriately.

7.4. The agency receiving the grant shall, on a monthly basis, send a report to the District Child Protection Unit or the State Child Protection Society, as the case may be, with a detailed expenditure and narrative report.

7.5. The Odisha State Child Protection Society shall compile such reports and present it to the SJJFAC on a periodical basis. A copy of such report shall also be submitted to the Department of W&CD and MS, Governing Body and Executive Committee of the Society.

7.6. Department of W&CD and MS shall conduct an annual and half yearly review of Odisha State Child Protection Society on utilization and achievements of the Juvenile Justice Funds.

8. Audit of the Fund

8.1. All incomes and expenditure of the Fund and shall be audited on an annual basis by a Chartered Accountant firm selected by the Odisha State Child Protection Society.

8.2. The audit report shall be submitted to the Department of W&CD and MS, Executive Committee and the Governing Body of the Odisha State Child Protection Society.

Odisha State Child Protection Society

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